

Visit to India by U.S. Secretary of State

*832 SHRI B.D. BARMAN :
SHRI L. MAHAPATRO :
SHR J.S. ANAND :
SHRI SANAT KUMAR RAHA :
SHRI BHUPESH GUPTA :

Will the Minister of EXTERNAL AFFAIRS be pleased to state whether it is a fact that the invitation to the U.S. Secretary of State, Dr. Henry Kissinger to visit this country still stands ?

THE MINISTER OF EXTERNAL AFFAIRS (SARDAR SWARAN SINGH) :
Yes, sir.

विभिन्न संगठनों के कर्मचारियों के वेतनमानों में समानता

*833. श्री प्रकाश वीर शास्त्री : क्या भ्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकारी क्षेत्र के विभिन्न संगठनों में कर्मचारियों को दिए जाने वाले वेतन-मानों तथा अन्य सुख-सुविधाओं को समान करने के संबंध में कोई प्रस्ताव सरकार के विचाराधीन है;

(ख) क्या सरकार बोनस सदाय संबंधी अपनी नीति पर पुनर्विचार करने का विचार रखती है;

(ग) यदि हां, तो क्या इस प्रयोजन के लिये किसी समिति का गठन किया गया है; और

(घ) इस विषय में कब तक अन्तिम निर्णय ले लिये जाने की सम्भावना है ?

†[Uniformity in pay-scales of various public sector organisations

*833 SHRI PRAKASH VIR SHASTRI :
Will the Minister of LABOUR be pleased to state.

(a) whether there is any proposal under Government's consideration to bring uniformity in the pay-scales and other amenities admissible to the employee in various public sector organisations;

(b) whether Government propose to reconsider their policy in regard to payment of bonus;

(c) if so, whether any Committee has been constituted for this purpose; and

(d) by when a final decision is likely to be taken in the matter?]

भ्रम मंत्री (श्री के० बी० रघुनाथ रेड्डी) : (क) सरकारी क्षेत्र के उपक्रमों में जहाँ कहीं संभव होता है, वेतन-मानों और भत्तों को युक्तिसंगत बनाने के लिए प्रयास किये जाते हैं।

(ख) से (घ) बोनस भुगतान अधिनियम, 1965 के प्रचालन की पुनरीक्षा करने के लिए, सरकार ने 28 अप्रैल 1972 को बोनस पुनरीक्षा समिति गठित की थी। इस समिति की अन्तिम रिपोर्ट की प्रतीक्षा की जा रही है।

†[THE MINISTER OF LABOUR (SHRI K. V. RAGHUNATHA REDDY): (a) Wherever it is possible to do so, attempts are made to bring about a rationalisation of pay-scales and allowances in the public sector undertakings.

(b) to (d) The Bonus Review Committee was constituted by Government on the 28th April 1972, to review the operation of the Payment of Bonus Act, 1965. The Committee's final report is awaited.]

Payment of allowances to the Employees of the ordnance factory at Ambarnath

*834. SHRI S.W. DHABE: Will the Minister of DEFENCE be pleased to state :

(a) what is the rate of house rent allowance and C.C.A. paid to employees working in the Ordnance Factory at Ambarnath near Bombay in Maharashtra;

(b) whether it is a fact that employees in similar Defence establishments near metropolitan cities are paid house rent and C.C.A. at par with employees working in those cities; and

(c) if so, what are the reasons for not giving the above allowances to the employees of the ordnance factory at Ambarnath at rates applicable to employees working in Bombay?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): (a) Ambarnath is a 'C' Class town and House Rent Allowance at the rate of 7½% of pay, subject to a maximum of Rs. 200 p.m. is admissible there as in all 'C' Class towns. No Compensatory (City) Allowance is admissible in 'C' Class towns.

(b) The employees posted in the Defence Establishments which are located within an 8 Kilometer limit of the periphery of the nearby qualified city at which House Rent and

Compensatory (City) Allowances are admissible, are paid these allowances provided there is no other Municipality, notified area of Cantonment within the 8 Km limit from the periphery of the Municipal limits of the qualified city and it is certified by the Collector/Dy. Commissioner having jurisdiction over the area that the place is generally dependent for its essential supplies e.g. food grains, milk, vegetables, fuel etc. on the qualified city.

(c) House Rent Allowance and Compensatory (City) Allowance at Bombay rates are inadmissible to the employees of Ordnance Factory, Ambarnath, because:-

- (i) Ambarnath is 29 Kms away from the Municipal limits of Bombay;
- (ii) It has a separate Municipal Council and is not included in the limits of the Bombay Municipal Corporation; and
- (iii) The Municipal area of Ambarnath is not contiguous to the periphery of the limits of the Bombay Municipal Corporation.

सेना के तकनीकी कर्मचारियों को विशेष भत्ता

*835 श्री भूपेन्द्र नारायण मंडल: क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सेना के तकनीकी कर्मचारियों को तीसरे वेतन आयोग द्वारा की गई सिफारिश के अनुसार विशेष भत्ता दिया जायेगा; और

(ख) यदि हाँ, तो किन किन कोटियों को किस किस दर से विशेष भत्ता दिया जाने का विचार है?

†[Special allowance to technical personnel of Army

*835. SHRI B. N. MANDAL : Will the Minister of DEFENCE be pleased to state:

(a) whether technical personnel in the army will be given a special allowance as recommended by the Third Pay Commission; and

(b) if so, the categories to which and the rates at which special allowance is proposed to be granted ?]

रक्षा मंत्री (श्री जगजीवन राम): (क) तृतीय वेतन आयोग ने सेना के तकनीकी कर्मचारियों को कोई विशेष भत्ता देने की सिफारिश नहीं की है।

(ख) प्रश्न नहीं उठता।

†[THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) The Third Pay Commission have not recommended the grant of a special allowance to the technical personnel of the Army.

(b) Does not arise.]

Absorption of surplus Man-Power

*836. SHRI AWADHESHWAR PRASAD SINHA : Will the Minister of LABOUR be pleased to state :

(a) whether there is any proposal under Government's consideration to launch a labour intensive technology for absorbing the entire man-power surplus through all channels of development;

(b) whether Government propose to set up country-wise multi-purpose pilot projects for absorbing the surplus manpower;

(c) if so, what are the details thereof; and

(d) whether the State Governments have been also consulted in the matter, if so, what is their reaction?

THE MINISTER OF LABOUR (SHRI K. V. RAGHUNATHA REDDY): (a) and (b) No, Sir. However, the strategy of development adopted by the Government under the Plan is to lay emphasis on labour intensive programmes such as agriculture and allied activities, village and small industries, development of rural roads, housing etc. so as to achieve the objectives of growth as well as the generation of adequate employment opportunities.

(c) and (d) Do not arise.

Appointment of a third wage Board for working Journalists

*837. SHRI RABI RAY : Will the Minister of LABOUR be pleased to refer to the answer to Starred Question 529 given in the Rajya Sabha on the 16th August, 1974 and state.

(a) whether he has since met the delegation of national Union of Journalists regarding appointment of Third wage Board for Working Journalists; and

(b) if so, what were the issues discussed at the meeting ?

THE MINISTER OF LABOUR (SHRI K. V. RAGHUNATHA REDDY) : (a) Yes, Sir.